

Insolvency and Bankruptcy Board of India



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Press Release

The Insolvency and Bankruptcy Board of India (IBBI) organises Training Programme for officers of Goods and Services Tax (GST) Department, Government of India

1. As part of the ongoing 'Azadi Ka Amrit Mahotsav' celebrations, the Insolvency and Bankruptcy Board of India (IBBI) in association with the National Academy of Customs, Indirect Taxes and Narcotics, organised a one day Training programme on Insolvency and Bankruptcy Code, 2016 (Code) for the benefit of officers of Goods and Services Tax (GST) Department, today, in virtual mode.
2. Over 60 officers of the GST Department, representing various regions of the country were nominated to participate in the programme.
3. The programmes included deliberations on various provisions of the Code, including issues relating to moratorium, filing of claims, resolution plans, CIRP, liquidation, role of GST department, among others and interface with the GST Act. Mr. Santosh Shukla, Executive Director, IBBI while delivering introductory address highlighted the importance of facilitation by GST Department in successful implementation of the Code, and deliberated upon the rights, roles and responsibilities of officers of GST Department under the Code. Various case laws and Apex Court judgments particularly related to extinguishment of claims in event of its delayed submission/non submission during the resolution process and post resolution adherence to 'clean slate' principle was also discussed threadbare.
4. The eminent faculty included Mr. Rajesh Kumar Gupta, Chief General Manager, IBBI and Insolvency Professionals, Ms. Mamta Binani; Mr. Subodh Kumar Agrawal; Ms. Dipti Atul Mehta; and Mr. Vikram Bajaj.
5. The programme is expected to bring in awareness about rights, role, responsibilities and duties of the GST authorities so as to facilitate better and timely implementation of the Code.
